

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/451/2021**

This the 15th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Lakhvinder Singh, Age 28 years, S/o Sh. Rashpal Singh, R/o 120/2, Govindpura, Chatha, Jammu-184104.

.....Applicant

(Advocate:- Ms. Manpreet Kour)

**Versus**

1. Union Territory of J&K through Financial Commissioner to Government, Health & Medical Education Department, Civil Secretariat, Jammu-180001.
2. J&K Service Selection Recruitment Board through Chairman, Hema Complex, Sector-3, Channi Himmat, Jammu-180015.
3. Chairman, J&K Service Selection Recruitment Board, Hema Complex, Sector-3, Channi Himmat, Jammu-180015.
4. Secretary, J&K Service Selection Recruitment Board, Hema Complex, Sector-3 Channi Himmat, Jammu-180015.

.....Respondents

(Advocate: Mr. Rajesh Thappa, Deputy Advocate General)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is given to the respondents to dispose of the representation of the applicant dated 17.11.2020 by a reasoned and speaking order within a limited time frame.

2. We have heard Ms. Manpreet Kour, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G.



3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to consider and dispose of the representation dated 17.11.2020 preferred by the applicant by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two weeks from the date of receipt of certified copy of this order.
4. It is made clear that we have not entered into the merits of the case.
5. There shall be no orders as to cost.



**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**